

"That leave be granted to introduce a Bill to regulate the employment of junior artistes in the film industry."

The motion was adopted.

PROF. MADHU DANDVATE :
Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 15A)

SHRI GEORGE FERNANDES (Muzaffarpur) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GEROGE FERNANDES :
Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL

(Insertion of new Part XIA)

SHRI CHITTA BASU (Barasat) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is ;

* Published in Gazette of India Extra-ordinary Part II, Section 2 dated 24.8.1984.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU : Sir, I introduce the Bill.

15.34 hours

**HIGH COURT AT ALIABA-
BAD(ESTABLISHMENT OF A
PERMANENT BENCH AT
BAREILLY) BILL - Contd**

MR. DEPUTY- SPEAKER : The House will now take up further consideration of the following motion moved by Shri Harish Rawat on 10th August, 1984, namely:—

"That the Bill to provide for the establishment of a Permanent Bench of the High Court at Allahabad at Bareilly, be taken into consideration."

Mr. Harish Rawat may continue his speech.

धी हरीश रावत (ग्रल्मोड़ा) : उपाध्यक्ष जी, मैं पिछली बार यह निवेदन कर रहा था कि उत्तर प्रदेश की विशालता को देखते हुए इलाहाबाद और लखनऊ की बैच जनता की न्याय संबंधी आवश्यकता को पूरी करने और सामयिक न्याय दिलाने में असमर्थ हैं। इस कारण वहां की जनता, विशेष कर उत्तर प्रदेश के पश्चिमी पर्वतीय क्षेत्र हैं, वहां के लोगों को बहुत दिक्कत का सामना करना पड़ता है। उन लोगों के लिए न्याय न केवल महंगा है बल्कि समय पर उनको न्याय नहीं मिलता। इस कारण उन क्षेत्रों के रहने वाले लोगों के